

Central Administrative Tribunal
Patna Bench, Patna.
[Circuit Court at Ranchi]

CP 051/86/2018

(Arising out of CP 051/796/2017 & MA 50/38/2018)

Date of Order:- 26.10.2018

C O R A M

Hon'le Shri K.N. Shrivastava, Member A)
Hon'ble J. V. Bhairava, Member [J]

1. Amit Kumar Aman, son of Shri Ashok Kumar Sinha, Resident of house No. 152 P.C. Colony, Patna-800013 and three others.Applicant

By Advocate : Shri S.K Tiwari
Vs.

1. Mr. A.N. nanda, Secretary, Department of Post, Dak Bhawan, New Delhi-110001 and anr. Respondents.

By Advocate : None

O R D E R
(oral)

Per K.N. Shrivastava, M [A] :- This Contempt Petition has been filed alleging non-compliance of the Tribunal's interim order dated 16.05.2018 in MA 38/2018 in OA 796/2017. The Tribunal had issued the following directions :-

"Accordingly, the Chief Postmaster General, Bihar circle, Patna is directed to consider the request/representation served on

15.11.2017 and pass appropriate orders within three weeks from the date of receipt of a copy of this order. Till such time, the applicants be not compelled to join the new place of transfer."

In compliance of these direction, the respondents have passed Annexure C/2 order dated 28.06.2018 whereby the representation dated 15.11.2017 of the applicant has been disposed of. We are, therefore, satisfied that the order of this Tribunal has been duly complied with. It is different matter that the petitioner may not be satisfied with the quality of disposal of the issue raised during the adjudication of the O.A.

With the above observation, the contempt petition is dismissed.

[Jayesh V. Bhairavia] M [J]

[K.N. Shrivastava] M [A]

/mks/